

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 815/2016

C. A No.

**CORAM:**

**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

**NAME OF THE COMPANY : M/S.**

Magma Fincorp Ltd.

V/s

Tristar Global Infrastructure Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)&439**

**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

*Advocate Anandha Singh*  
*on behalf of Petitioner*  
*Magma Fincorp Ltd.*

*Petitioner*

*Anandha Singh*

**ORDER**

Learned counsel for the petitioner states that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.

*Sd/-*  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

*Sd/-*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
17.04.2017